[श्रीराजन, रास]

मिक्षका स्थाने मिक्षका, जो मी० ग्रार० पी० में लिखा हुग्रा है वही मेन्टेन्स उठा कर माननीय में बी जी के लीगल एडवाइजर ने कह दिया कि इस बिल में डाल दो। 59 मी० ग्रार० पी० मा० का पह रहा हू। एक सेन्टेन्स भी भिन्न है ?

श्री सहेश्वर नाथ होता : यह तो ड्रापिटग में होता ही है।

श्री महाबीर प्रसाद शुक्ल वह तो पहले में लागू है।

श्री राजनारायण : शुक्ल जी यह तहमील नहीं है ।

श्री महाबीर प्रसाद शुक्त . यह राज्य सभा है ।

श्री राजनारायण : मै जानता हू श्राप वकील है, वका नत करते हो। तो तहसील मे करते हो।, हम हाई कोर्ट मे, सुश्रीम कोर्ट मे वकालत करने वाले है। मै यह कहना चाहता हू

श्री टी॰ पांडे (उतर प्रदेश) : लाइसेन्स कहा हे वकालत का ?

श्वीः **शालभद्र याजी** लाइमेन्स मागते है प्रापर्टी का नाट करने के लिए , वह नहीं देना चाहने ।

श्री राजनारायण : माननीया, मेरा निवेदन यह है कि हमारे सविधान ने निष्चित रूप से हमको बता दिया नागरिक सुरक्षा का अधिकार देने हुए कि हमारी गिरपतारी कैमे हो और हमका गिरपतार होने के बाद जो गिरपतार करने वाला अधिकारी हे वह कहा ले जायेगा । अब चह्वाण साहव यह तर्क इ तो हमको उनकी बिद्ध पर तरस आयेगा . . 5 P.M.

तरन है कि चह्वाण सहब ने जो संविशात मे जो सी० ग्रार० पी० सी० में 59 ग्रोर 54 पर है उसको काट दिया ह, उसको बिल्कुल श्रलग कर दिया है। श्रव यहा पर बहाना नहीं लिया जा सकता कि चूिक सी० श्रार० पी० सी० म किसी को ग्रिधकार दे रखा था कि किसी पुलिस स्रोफसर वा पुलिस स्टेशन पर ले जा कर हाजिर करे, यह बिल्कुल गलत है। हमारी गिरफ्तारी के बाद किसी को कोई राइट नहीं कि नीयरेस्ट मजिस्ट्रेट के पास न ले जारे।

SHRI AKBAR ALI KHAN: May I move that we take up the Half-an-hour Discussion after we finish this?

THE DEPUTY CHAIRMAN: He is finishing it.

श्री राजनारायण: माननीया, देखिए सभी हमकों 17, 18 प्वाइट पढ़ने हें श्रोर हमारे ये जो प्वाइट हें ये किसी तरह से इरिलेवेट नहीं हैं। मैं चाहता हूं कि जितने लीगल एडवाइजर्स सरकार के हैं, जो इनको पढ़ने की क्षमता रखने वाले हैं, वे इसको देखे। श्रव जो शेंड्यूल्ड बिजनेस है पाच बजे के बाद श्राधे घटे के डिसकशन का वह ने लिया जाय, पुलिस के वारे में जो हैं उसको ने लिया जाये।

SHRI BHUPESH GUPTA: We arranged accordingly the Half-au-hour Discussion. We will put questions and go home. This is according to the business. I think this will be convenient for the Treasury Benches.

THE DEPUTY CHAIRMAN: Half-an-hour Discussion should be within its limit. Just half an hour.

HALF-AN-HOUR DISCUSSION RE. POINTS ARRISING OUT OF ANSWERS TO STARRED QUESTIONS NOS 96 AND 105 RELATING TO DEMANDS OF DELHI POLICEMEN

श्री **राजनारायण** (उत्तर प्रदेश) : माननीया, 1958 मे... -315

एक भाननीय सदस्य यह भी ग्रापका

श्री राजनारायण हमारा है ग्रीर किसका हो सकता है।

माननीया, 1958 मे--माफ कोजियेगा 1958 नहीं 1858 मे--लाई एडिनबरा ने भारतवर्ष मे पूलिस का सगठन किस तरह से बनाया जाये

THE DEPUTY CHAIRMAN: I hope you know the meaning of Half-anhour Discussion You will get ten minutes

राजनारायण हा, जानता हु। यह समय काट दिया जायगा। हम 15 मिनट मे खत्म कर देगे। जानते है।

THE DEPUTY CHAIRMAN: You must conform to the Rules of Procedure.

श्री र जनार यण : म ननीय ई० मे जब पहले सामलवदी सन् 1857 ई० को नाकामधाब हुई तो एक अग्रज लाई एडिनबरा ने लिखा है। पिता फोर्स कैसी होनी बाउल। मेंटेन को मै वाहगा कि मदन के सम्मानित पदम्य मन लें --

"The sepoy must be made to fear officers even more than the enemy"

भारत की पुलिस किन दग से सगठि। हो उसके बारे में लिखा है कि निपाही लोग अपने प्रफारों का इतना डरने जिए मजबूर किने नाम जिनना कि शखु नहीं डरना यह लिखा हमा है स्रोर मै देखा ह कि उसी एडिनवरा के पदिच हों पर आज

का घरेलु सरकार चन रही है। क्यों? मै चाहता ह कि इसके बैकग्राउड को जान ले। 1915 ई० में गवर्तमेंट आफ इंडिया एक्ट मे पुलिस शक्ति का निविल नार्वस के रूप मे माना, 1915 ई० दा कानन कोई पढ़े, पुलिस को बराबर मिविल सीवम माना गया है। हा, मै यह कबल करता ह कि 1935 ई० के एक्ट मे यह स्थिति बदल गई ग्रार 1935 ई० का जब कान्त भ्राया तो गवर्नमेट ग्राफ इंडिया ने पुलिस सेवा क स्वरूगका बदल दिया था। यह चहाण साहब के पक्ष में कुछ वात जानी है मगर 26 जनवरी, 1950 ई० का मिववान मे पुलिस सर्विस को सिविल सर्विम के रूप मे मान्यतादी गई। श्राज पुलिस को सिवित र्मीवस के रूप मे यह सरकार नही मान रही है मविधान की हत्या कर के। क्यों। मविधान के अनच्छेद 311 (2) को पढ़ा गाय। माननीया, 311 (2) यह है --

"311 (1) जो व्यक्ति सत्र की अमेनिक सेवा का या ऋखिल भारतीय सेवा का या राज्य को ग्रमैतिक मेवा का सदस्य है. ग्रयवा, मब के या राज्य के ग्रधीन सैनिक पद को धारण करता है, वह नियक्ति करने वाले प्राधिकारी प निचले किमो प्राधिकारी द्वारा पदच्यतः नहीं किया जायगा : थवा पद से हटाया नहीं जायेगा ।

(2) उपर्यक्त प्रकार का काई व्यक्ति तब तक पदच्यत न ही किया जायेगा, ग्रथवा पद से नहीं हटाया जायेगा, अयग पत्रितच्यत नहीं किया जायेगा, जब तक कि उस के बारे मे प्रस्थापित की जाने वाला का प्रवाही के बिलाफ कारण दिखाने का यक्ति वन अवसर उसे न दे दिया गया हो ।

यह हमारा सबिजान, हत् छेर उ11 (१) कहता है । मगर यह पर ज्या

श्री राजन।रायगा THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

14 तारीख को एक डिक्टेटरशिप का, डिक्टेटरी, त्रावकी फर्मान निकल जाता है ग्रीर 5 वड़े-बड़े ग्रविकारी जिसमें कि पुलिस एमोसियेशन के प्रसिडेंट हैं, वाइस प्रसिडेंट हैं, ट्जरार हैं, सब को एकदम से निकाल दिया जाता है श्रीर इसके बाद जाम को श्रौर 11 को निकाल दिया जाता है. क्यों निकाल दिया जाता है यह हमारी समझ में नहीं त्राता। तो मैं थोड़ा सा समय श्रापकी कृपा से, श्रीमन्, चाहता हूं ताकि सदन के सम्मानित सदस्य इस पुलिस श्रान्दोलन के पीछे सरकार का क्या षडयंत्र था, उसको समझ लें।

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंब): 12 मिनट से ज्यादा नहीं।

श्री राजनारायण : श्रीमन, श्रव श्राप जैसा सोचें। हम क्या करें।

1966 ई० की जून में पुलिस यूनियन यहां बनाई गई। 15 हजार में से 12 हजार सदस्य पुलिस युनियन के बने । पहले इस यनियन में बाहरी पदाधिकारी रहते थे। यनियन की मांग थी कि हमारा वेतन 75 रु० से 110 रु० कर दिया जाये, म्राट घंटे से ज्यादा काम हम से न लिया जाय, बडे बडे म्रफपरो के यहा जो चार से दस सिपाही रखे जाते हैं उनके निजी कारो-बार के लिए, लड़का लड़की खिलाने को, साग तरकारी लाने के लिए, जूता साफ करने के लिए, पालिश करने के लिए, वह न रहें, कानुन के ग्रतिरिक्त, जन-सेवा के ग्रतिरिक्त ग्रौर कोई काम उनसे न लिया जाये। सभी कर्मचारियों की वर्दी एक हो चित्र भिन्न भिन्न हों। म्रभी सिपाही व मुख्य सिपाही को एक है, सबइस्पेक्टर ग्रोर इंस्पैक्टर कींद्रसरी श्रोर डी० एस० पी० से लेकर

श्राई० जी० तक की तीसरी, इस तरह से उनके ड्रेसेज है। परन्तु पुलिस की मांग थी कि सब के डैम एक से कर दिये जायें. चिह्न जुदा हों, पद के मुताबिक उनके चिह्न इस पर लगा दिये जायं। और उन्होंने कुछ अपनी मुसीवतें भी बताई थी। इस समय पुलिस के जवानों के रहने के लिए क्वार्टर नहीं है, पुलिस के जितने र फगरान है सब के पास क्वार्टर्स हैं, सिपाही में केवल 11 फीसदी के पास क्वार्टर है, मख्य सिपाही में केवल 13 फीसदी के पास क्वार्टर हैं. बाकी के लिए क्वार्टर नहीं थे, उन्होंने मांग की थी कि हम लोगों के लिए यहां पर क्वार्टर की व्यवस्था होनी चाहिए।

श्रीमन्, यह देखा जाय कि इस पर एक श्रो खोसला साहब की कमेटी बैठी सितम्बर, 1966 ई० में । रपट इमकी स्रभी तक नहीं स्राई मगर उनकी स्रंतिरम रपट कब ग्रा गई जब कि ग्रान्दोलन शुरू हुन्ना, ग्रान्दोलन गुरू होने के बाद खोसला साहब की ग्रांतरिम राष्ट्र ग्राई, इपके पहले नहीं ग्राई।

12-12-66 को, मैं सरकार को भ्रागाह करना चाहता हुं, 12-12-66 की सरकार ने स्वय एक ड्रापट दिया पुलिस कर्मचारी संघ के नाम से ग्रौर उसी ड्राफ्ट के मताबिक सगठन बना, सरकार ने उसको मान्यता भी दी ग्रौर उसमें साफ है कि पुलिस ग्रपने हितो के लिए ग्रपने संगठन के जरिये काम करेगी। तो मै जानना चाहंगा कि पुलिस की जो मांग थी, जो उन्होने डिमाड किया, क्या वह उनके हित मे नहीं था। भ्रपने हित के लिए क्या उन्होंने माग नहीं की? क्या सरकार ने ड्राफ्ट नहीं भेजा श्रौर क्या उस ड्राफ्ट के मुताबिक पूलिस कर्मचारी संघ नही बना ग्रौर उसको सरकार ने मान्यता नहीं दी। उसके बाद उनका श्रान्दोलन होता है, सभा होती है, तीन सभाये हुई, 14, 21 ग्रीर 28 मार्च ो, तो 28 मार्च को जब सभा हुई तो 29 मार्च को इनके ए० ग्राई० जी० बेहनोट साहब ने उनको लिखा कि ग्राप लोग सभा नही कर सवते हो तो पुलिस के जवानों ने--मै ग्रापको बताऊगा कि कितना अनशासित यहा का पुलिस कर्मचारियों का संघ रहा है क्योंकि उन्होंने-- उसको लिख कर दे दिया कि ठीक है, ग्राप कहते हो कि सभा न करें ती सभा नहीं करेंगे। यह पुलिस कर्मचारी संघ के ग्रन्णासन का द्योतक है कि वहा के ए० ग्राई० जी० ने जब लिख कर कहा कि पुलिस मंगठित रूप से, साम्हिक रूप मे सभा नहीं कर सकती है तो पुलिस ने भी उसको मान लिया कि हा, हम सभा नहीं करेगे। श्रब इसी बीच में सरकार के मन में एक तकान पैदा होता है। मरकार मोचने ली कि कही ग्रगर यह पुलिस संगठन इस हंग से चलता है ो बड़ी गड़बड़ हो जायगी श्रौर शायद सरकार के तुगलकी फर्मान को, तुफाने बदतमीजी से भरे ग्रादेगों को मानने से कही पुलिस इनकार न कर दे श्रोर श्रगर कर दे तो क्या होगा ? ग्रब यही में षडयंत्र शुरू होता है। अब संघ का खत्म करने के लिये, पुलिस संगठन का दमन करने के लिये यह सरकार ग्रारूढ़ होती है। इसके हमारे पास सब्त हैं, बिलकुल लिखित, देखिये :

श्रप्रैल के प्रथम सप्ताह के लगभग, 8 श्रप्रैल तक, लांक सभा चलती है श्रौर 11 श्रप्रैल तक राज्य सभा चलती है, दो तीन दिन उसका बैठक बढ़ गई थी। सरकार के दिमाग मे यह उठा कि जब तक लोक सभा चलती है, तब तक पुलिस मगठन के सरक्षण पर काई हमला होगा तो लाक सभा श्रौर राज्य सभा में सरकार के ऊपर बड़ा हमला होगा। मगर उसके लिये सरकार ने बराबर तैयारी कर ली। कैंस ? ६ प्रैल के प्रथम मप्ताह मे, सरकार ने केन्द्रीय रिजर्व पुलिस को दस, पन्द्रह हजार की मध्या मे दिल्ली मे बुला लिया। श्रगर सरकार के

दिमाग में इस पुलिस कर्भ वारी सब का दमन करने का इरादा नहीं था तो पुलिस ने अप्रल के प्रथम सप्ताह में केन्द्रीय रिजर्व पुलिस की क्यों बुलाया ? 8 अप्रैल को जब लोक सभा की बैठक खत्म हई, तो 9 ग्रप्रैल से मामान्य पुलिस संतरियों को हटाया गया ग्रौर केन्द्रीय रिजर्व पुलिस के ग्रादिमयों को लाया गया। चव्हाण साहब के बंगले पर पालियामेट के गेंट पर, सभी थानो से संतरियो की राइफलें ले ली गई। यह दमन शुरू होने से पहले उनके हाथ से गइफलें ले ली गई, उनको डंडे दे दिये। दुनिया के किसी मल्क में इस तरह की बात कहीं देखने में नहीं ग्राई कि जहा पुलिस के हाथ से राइफल छीन कर डडे दे दिये गये हों। उनका म्रादोलन हम्रा है 14-15 तारीख को मगर सरकार ने पहले से ही उन में हथियार छीनने की माजिण गृरू कर दी ग्रौर उनको डडे दिये संघ की तरफ से पूछताछ की जाने लगे। गई कि ऐसा आदोलन क्यों हो रहा है तो सरकार की भ्रोर से जवाब दिया गया कि ऐसा सामान्यतया हो रहा है।

14 ग्रप्रैल को दो काम सरकार की ग्रोर से हुए। पहले 8 पुलिस कर्मचारियो को बरखास्त किया गया, जिनमे 5 संघ के पदाधि-कारी थे। उसी शाम को 11 और ग्रादमो बरखास्त किये गये । संविधान के 211 (सी) के तहत उनको बरखास्त किया गया। क्या सविधान का 211 इन्च्छेद पुलिस के लिये है, इसको ग्रगर सरकार ग्रच्छी तरह से देखेगी तो इस सरकार की समझ मे आयेगा, तो ग्रागे यह देखा जाय कि दिल्ली मे सभी जगह सामान्य पुलिस से हथियार ले लिये गये स्नौर रिजर्ब पुलिस लगा दी गई। डा॰ लोहिया ने चव्हाण साहब से 14 ता॰ को बातचीत की, टेलीफोन किया। डा० लोहिया ने कहा कि ऐसी ऐसी हमको रपट लगी है, एमी बात बयो हो रही है ? इसके बाद चव्हान साहब ने-वे यहां बैठे है बताएगे नया

श्रि: राजन:रायण]

कहा—लेकिन हमारी जानकारी है कि उन्होंन कहा नार्मत्र चेन्ज आप डयूट हो रही है। '

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागंब): राजनार (यण जो, दस मिनट हा गये है, ग्रब हा मिनट में खत्म करना .है।

श्री राजनारायण : ६०छा जेसा स.चे दो मिनट को लम्बा कर दीजिए । पाच मिनट श्रोर चाहिये।

उपसभाष्यक्ष (श्री महाबीर प्रसाद भागंव): वह समय लम्बा नहीं हो नकता है।

श्री राजनारायण: कही लिखा नही है, अकल हमने देखा है। पड़ लोजिए। उसके बाद 14 अप्रैल को 2000 की तादाद मे पलिस कर्मचारा चव्हाण साहब के मकान जाते है, ग्रांसू गैस का प्रयोग होता है। 12 भप्रैल के धारा 144 लगा दो जाती है। चव्हाण साहब के मकान में 24 घटे तक धरना पडा था, बराबर शात थे, कही पुलिस वालों को तरफ से उद्दुडता या गान्ति भग करने की कार्यवाह। नही हुई। तारीख को पलटन ग्राई क्योंक 14 की शाम को केन्द्रीय रिजर्व पालस के बारे मे सरकार को लगता था कि कही कीई भी कार्यवाही करने से इन्कार न कर दे, समझ लिया इस प्लिस कर्मचारी मगटन को दबान के लिये हमे भेजा गया है श्रौर केन्द्रीय रिजर्व पूलिस ने भी स्रब नरकार के स्रादेशों का उल्लंबन गुरू किया, तो 15 तःरीख को पलटन बलाई गई, पजाब की मशस्त्र पूलिस ब्लाई गई तथा सीमा सुरक्षा पुलिस श्रायी । पजाब वालो को शराब पिलाई गई। घेरा में जो लोग थे गिरफ्तार किये गये'। 700 सिपाही जेल मे डाल दिये गये। विजय चौक पर एक ट्रक उलट गई। दो मरे सलह घायन हुए। ड्राइवर साहब

शराब के नणे मे चरथे। सारा काम पिछ करता है कि पुलिस के बड़े बड़े लोग जो बाहर से आए,इस पुलिस कर्मचारी संघ का दमन करने के लिये उनको शराब पिलाई गई थी ताकि शराव के नशे मे पूलिस उनके साथ न हो जाय। इस पूलिस कर्मचारी सघ का दमन करने के लिये उनको शराब पिलाई गई श्रीर वे श्रागे बढे। कर्नाल, गडगावा गाजियाबाद, ऊधमपूर मे उनको छोडा, केवल जािघया ग्रीर गजी मे। भ्रौर रायफल के कृन्दे मारे गये। ट्रक गिरन से मुक्तदी लाल सिपाही मरा। एक आदमी ग्रौर मरा है जिसको चव्हाण साहब कहने है यह गले मे काटा लगने से मरा है। ये बतायेगे गले में काटा कैसे लगा ? गल मे सगीन लगी थी। सीमा सरक्षा फार्स को लेकर सामान्य सिपाहियो को श्रकसरो ने मारा श्रीर गिरफ्तार किया। 1007 जेल में हं जिस दिन हमने मोशन मव्ह किया था। नय्यर नामक डी० एस० पा०ने पेट मे ठोकर मारो उम्मेद सिंह के. वह मर गया इर्रावन ग्रम्पाताल मे उसको भर्ती किया गया। बाद मे उसका पना नही चला। सरकार की नरफ से कहा गया कि वह निश्चित रूप से .

ज्यसभाष्यक्ष (श्री महाबीर प्रसाद भागंब) : अब खत्म कीजिए । हाफ एत ग्रावर डिबेट हैं।

श्री राजन रायण हमने तो देखा है हाफ एन आवर के डिसक जन मे समय बढा देते हैं। इतना समय ता हमारा कम मन की जिए। तो इसके बाद उसका पता नहीं लगा। 18 तारीख को प्राइम मिनिस्टर से बात हुई। बहुत से लोग गये थे। प्राइम मिनिस्टर में इतनी बाते तय हुई। प्रधान मत्रों या घर मत्रों सघ के प्रांतनिधियों से बातचीत करे 10 अप्रैल से बराबर सघ के प्रांतिनिधियों ने प्रधान मत्री और घर मंत्री को भी लिखा। 2. वरखास्त जादा लोग काम पर लिये जायें। 3 बदले की कार्य घाई

न हां । 4. कमीणन पुलिस की रपट पर जल्दी ही सरकार श्रमल करे । इसी के साथ मै श्राप से यह कहना चाहूंगा कि एक तरफ नो प्रधान मंत्री जा से जो बाते हुई उनको पूर्ति होनी थी उधर जेंलों मे जो लोग रखे गये उसमे से 998 इस समय भी जेंल मे है सब के सब "सो" क्लास मे रखें गये, उनको जमानत नहीं लो गई, उनकी शिनाख्त के लिये तरह तरह की दिक्कतें सरकार की श्रोर से पैदा की जाती है, उनके दस्तखत बेरीकाई नहीं होने देते हैं । भगवान दाम शास्त्री ने श्रनशन करने की सूचना दी है।

इन बातों को तरफ सरकार द्वारा श्रमल होना चाहिये:

- 1. सघ की मान्यता सुरक्षित हो।
- 2. जेल में सभी रिहा हों।
- 3. सभी प्रकार के मुकदमें वापस हों।
- 4. मुग्रत्तली, बरखास्तगी वापस ही ।
- 5. 9 अप्रैल के पूर्व जो जिस इयूटी पर था वह वहा रखा जाय।
- मरे तथा घायल लोगों को या परिवार कों उचित मुझावजा मिले।
- 7. सारी घटनाम्रों की जाच के लियं जुडोशल इन्क्वायर्रा हो जिसमे पाच जज हो, एक सुप्रीम कोर्ट का तथा वार लगे राज्यों के हाईकोर्ट से।

पुलिन मही, श्री वब्हाण, चूिक पुलिस प्रमासन को संभाल सकते में ग्रयोग्य सिद्ध हुए हैं इनिनए मानवजा के नाम पर, जनतब ग्रांर सादीय प्रया के नाम पर, चब्हाण साहब की यह एक पोलिटिकल ड्यूटी हीती है कि वे इस्तीफा दे। इसलिये हमारी माग है कि चब्हाण साहब इस्तीफा दें ग्रीर यदि में इस्तीफा न दें तो उनका हटाया जाय। THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chavan.

Discussion

SHRI CHITTA BASU (West Bengal): Mr. Vice-Chairman, I want to ask . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You wi'l have your questions later after his statement is made. I refer you to rule 60(5). That was raised and I have given a ruling the other day, that there will be a statement by the Minister and then you will have a right to ask questions.

श्री राजनारायण मै एक बात श्रीर मंत्री जी से पूछना चाहूंगा कि बिहार के होम मिनिस्टर श्री रामानन्द तिवारी यहा श्रायें थे श्रीर वें पुलिस के लोगों से जेल में मिलना चाहते थे मगर उन्हें मिलने की इजाजत नहीं दी गई, ती क्यों नहीं दी गई?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): 31r, it is rather difficult for me to mention about all the things because he practically ran through some of the points during the last few minutes of his speech. He has not made much of a case for asking for my resignation; certainly, he ended his speech demanding my resignation.

Sir, the facts also he gave rather in his own way, twisting his points, trying to interpret facts to his own advantage. But the point is that Delhi Police Force has its own problems. That is a fact which we have never tried to conceal; on the contrary, we have always accepted the fact. The other fact is that we are not indifferent to the problems of the Delhi That is another point. And it is clear from the number of times that we have given out those facts. We know the difficult housing conditions of the Delhi Police. I agree that their housing candidate are difficult The reasons for that also we will

[Shri Y. B. Chavan.]

have to go into, as to how the Police Force in Delhi grew. It grew in the same may as Delhi City has grown in the last 20 years or more, in a haphazard and unorganised way. Delhi City was about half a million 20 years ago, now it is more than three million.

The city's problems became very complicated. The economic problem grew, and with that, naturally, police force also grow in that manner. Sir, I have made all these points in the other House. But I am repeating them with a view to meeting the points that have been made here. The success or failure of any force, depends upon its officers and men. Unfortunately, Sir, there was not a regular well-articulated officers' cadre of Delhi Police Force. It had to officers on deputation from States. Naturally, they were not lookin forward for their future career to what happened in Delhi. They used to look foward to their parent States and there was that indifferent relationship between the officers and the Police Force.

Then, Sir, in addition to that, the general economic conditions of the country also contributed and we found—at least, Sir, when I took over in last November—that this question had come to quite the forefront which had to be taken note of and taken note of very seriously because as these other conditions were worsening, some political parties had helped in worsening the morale and the discipline of the Police Force also.

SHRI RAJNARAIN: Question

SHRI Y. B. CHAVAN: Well, I put a big question on the speech of Mr. Rajnarain if he has not understood the whole question. The situation, as it existed in November last, was that there were elements which were instigating the Police Force to act in a most unorganised manner, in a most

indisciplined manner. A number of them, when they were going on duty, were raising very unfortunate, political slogans in which there was no sense. On one occasion when the I.G.P. went to take a parade, I got the from the I.G.P. that the parade was broken as if it was a sort of election meeting. Anyway, it was broken. Sir. you cannot expect a police force to behave that way. Naturally, the Government had to take certain actions And these actions were both ways. Government had to pass a legislation. This legislation was initiated in this very House to see that they were not allowed to have their own trade unions. But at the same time they should have some forum, association, through which they can air their grievances, they can represent their grievances and get them redressed.

Sir, there were problems of τhe Police, I agree. But the Government was not indifferent to them. The Government was prepared to give them a sort of forum, an association where they could air their grievances get them redressed. That was also ultimately conceded. Along with this, or even before this we decided attend to their immediate problem. The first was the housing problem. It is a problem which had accumulated as a result of the last nearly 15-20 years' deficiencies. So it had to be worked out as a sort of long-term programme.

As a first step of the programme we approved a scheme of housing estimated to cost about Rs. 50 lakhs, and it was decided that this should be pushed through as speedily as one can do. You know, Sir, getting land in Delhi is a very difficult problem Even for the Government it is a very difficult thing. But we saw to it that they got lands quickly, and, Sir, the housing programme is being pushed through as speedly as one can do.

Then, there are many other problems, problem of their transport problem of their winter uniform, problem of having some sort of allowance for them when they work beyond certain hours of duty at one stretch All these problems were attended to Inen we decided that there were other aspects of the matter which were also long-term and for which it is necessary to have some soit of proper enquily made And, therefore, Khosla Commission was aprointed and the whole matter is under the examination of the Khosla Commis-

I thought, Sn, that the whole hing was going in a proper way The police were given opportunity place their grievances before the Com-Some of them went and remission presented their grievance But other elements to which I made a reference were not allowing the police to function in a disciplined manner elements in the police force were working in such a way and behaving in such a way that it could not any longer be called a force of discipline

Sir, things again started happening In the last week of March some hunger strike was observed Some corner meetings neld Strange were speeches were made This old habit of giving wrong slogans when going on duty was started And, naturally the Government had to take certain ac-And, therefore, the ment decided to take action and dismiss some persons, they were dismissed

It is a fact that on the 14th morning Dr Ram Manohar Lohia telephoned to me Of all the persons he knows what is happening in the police force on duty in the Rashtrapatı Bhavan He told me that while duty was to be changed from one group of policemen to the other group of policemen they were refusing to hand over They were always making allegations that they were being disarmed anybody when he is not on duty is always naturally unarmed It is not necessary to disarm him Even in the of work when they normal course go on duty they are armed But when

they go out of duty, naturally they go by rotation, they are disarmed because they go and keep their arms there When the period of duty was over naturally they had to be changed.

Discussion

SHRI G MURAHARI (Uttar Pradesh) By whom?

SHRI Y B CHAVAN Who you to decide it? It s for the officer there to decide It is not a question of my doing it or your doing it

SHRI G MURAHARI There lies the whole point It is the policemen who disarmed them

SHRI Y B CHAVAN It is not my concern or your concern It is the concern of the Duty Officer decide whom he should put on du'y The police force cannot learn democracy like this taking orders as to who should go on duty and when

SHRI G MURAHARI It is dictatorship

SHRI Y B CHAVAN You have got wrong ideas of democracy and wrong ideas of dictatorship, perhaps That is all I can say It is none of our concern If the police are being changed on the normal duty the police must obey the orders If they asked to vacate the duty they must vaca e the duty Sir, they did not Naturally, in the course of the day the big morcha started and came and gave dharana or whatever they say call it And the hon Members say that they were very peaceful If that is the idea of their peace, I would say that it would be my duty to save the people and the country from such a peace, and I shall do my duty Sir, if this displeases some hon Members it is my misfortune that I had to displease, but my intention was not that

Sir, for nearly 24 hours, roughly 24 hours, the types of slogans that they raised and the way they were shouting you cannot say they were peaceful You see, the life of people living there, peaceful citizens living in that part of the city I was very sorry myself that I became their neighbour and became a sort of nuisance for them Across the road there was a marriage ceremony to be held [Shr₁ Y B Chavar]
near my house that evening You can understand what most of the people who had come to that marriage ceremony would have thought of the police, of the Government, of the country and of idependence and everybody else, if that is the idea of peace Sir, this was done by those people who are expected to protect no from disturbances, who are supposed to be the representatives if peace. They are supposed to guard the peace.

Sir, we showed all restraint because I thought it was my duty to have all ı estraint They were making very provocative slogans and speeches all along For a few minutes I had the privilege of the visit from Bhupesh Gupta and ano her Member of Parliament And they can very well know At one stage even they went and advised them They asked me whether they could go and advise you them Ι said. "Certainly advice can and them to go vacate and go away" But they were in such a position I do know what had happened to them They were not prepared to listen to any sensible advice given by any sen-Member Naturally, Bhupesh Gupta and other friends had come to advise me to have a deputation received of the policemen I refused to do that because the way they had come-they had broken section 144-the way they had behaved because their assembly was completely illegal By the way they had behaved if they had not been stopped from entering my house, I do not know what they would have done that afternoon But that does matter If anything would have happened it would have happened to me personally or to the members of my I do not care about that family When one takes responsibility of such a high office one must take all the of holding such an consequences office For that mater I am not worried about it But Sir the next morning when I found that they were still sitting there—normally to office at 930 and I said I must go to my office and I was on my way to

office at that time—even though I did not receive their deputation the previous night, as I was going away from there, I thought it was my duty to stop by them and talk to them I stopped there and talked to thom And told them "We all belonged the same family to the same team From a small constable up to the Home Minister, we are a team and we are supposed to protect the people, their rights, their lives and their families and you have been misled You have done very wrong things vesterday But still I would make an appeal to you-go back to your duty, join duty and we will all all about it" But nothing forget happened Then naturally they had to be arrested that evening and. Sir. this operation of arresing was very peaceful The entire press corps was present that day and I think what they reported the next day in the papers showed that this operation was complete within 20 minutes and was very peaceful But, Sir, things happen Unfortunately, that velV evening immediately after these people were arrested, on their to jail one of the trucks overturned and a few persons were injured and two persons died This is all that happened that evening Sir, I now leave it to your judgment and to the judgment of the hon House, as to how we should treat our police force and what sort of discipline them we excepf out οf I quite agree that we have to be sympathetic to their problems Sir, here and now, I would like to say that we will do everything that is possible and everything that this House sanctions to remove their difficulties and grievan ces and meet their problems at the same time, I must make it clear that we will be failing in our duty if we tolerate any indiscipline in a very important and essential force of security service like the Police

Now an hon Member asked me to resign Those who hold offices do not hold offices permanently. They hold offices during the pleasure of the President

SHRI BHUPESH GUPTA (West Bengal) That is about the only truth we are beginning to realise

SHRI Y B CHAVAN. . . during the pleasure of the people and the pleasure of this hon House would not resign if a single Member like Mr Rajnarain shouts asking me to resign I would not resign I would not resign even if he should shout a hundred times The only forces that can ask me to resign are this hon House the people and the President

THE VICE-CHAIRMAN (SHRI M BHARGAVA) Shri Chitta Basu

SHRI BHUPESH GUPTA May we stop for two minutes so that hon Members can applaud to their hearts' content? They are applauding him

SHRI CHITTA BASU (West Bengal) I suppose the Khosla Commission has considered the short-term a_{S} well as the long-term grievances of the Delhi Police personnel, and they might have recomemnded certain wages to remove the long-standing grievances of Delhi Police Force Now will the hon Minister be pleased to state whether he would place on the Table of this House the report of the Khosla Commission and also wheher the Government proposes to give some interim relief for the police personnel before the recommendations of the Khosla Commission are fully or partially implemented? This is number one Secondly, there is a general feeling among the people that a certain amount of excesses had been perpetrated upon the peaceful demonstrators of the Delhi Police personnel I do not want to dilate the thing Now about 700 persons have been arrested and some 50 official have been dismissed from the service, and it is also reported that about two police personnel were killed and they were tear-gassed and lathi-charged when they were being whisked away from the place to the While on the truck they were also silenced at the point of the bayo-All this information published in the press has created a feeling among the people that a certain

amount of excesses had been commit ted upon the demonstrators. In view of that, will the hon Minister pleased to state whether he is ready to institute a judicial probe into the matter

SHRI Y B CHAVAN First interim report of the Khosla Commission is under examination by Government and it is not our intention to lay it on the Table now till the decisions of the Government are taken But after the decisions are taken. along with the decisions or after the decisions, we shall certainly place the report of the Commission before the House

जुर्दे शियल इन-श्रः राजनार/यण **क्बा**यरी के बारे म क्या हुन्ना ?

श्री वाई० बा० चव्हाण इनक्वायरा नही हागी।

SHRI BHUPESH GUPTA Mr Vice Chairman, I would like to ask for some clarifications. He has made a reference to the fact that I was in his House, till midnight that day, I was in there But when I entered House, Mr Vice-Chairman, I thought I was in Gallipoli in the midst of war because so many armed froces were there, coming in from all sides Well I do not know why that show was necessary there We requested him to accept the deputation, but he would not accept it He was very firm that he would not accept the deputation We pleaded with him because we felt that if he would accept a deputation from those people, the problem might be brought completely under control to the satisfaction of all I do not know why on that night-he will explain it-Mr Chavan did not listen to us The next morning, as he himself admitted, on his way to his office he talked to them Now 13 It not standing on prestige in a very infantile manner giving rise to the aggravation of the situation, I would like to know He said they were shouting slogans I would not also like people at mid[Shri Bhupesh Gupta]

night to shout slogans in that manner, but I found that they were not at all shouting indecent slogans I was listening and I followed the slogans, because Mr Chavan is an hononrable man, that too the mighty Home Minister of the country and I felt that if he was angry, I might enquire into it since I was on the spot I found out that the slogans were very normal, useful slogans from their point of view nothing was insulting I asked the people to translate the slogans for me I think Mr Chavan was obseessed with the idea and he felt somewhat like that, he had conditioned himself in such a way that any slogan shouted, even a love slogan would have seemed to him a war slogan. He must have felt like that Then the same day, a number of dismissal orders were issued suddenly Seven or eight were issued under Article 311 No reason was given They were not given a y charge-sheet They were not even asked to explain their conduct. It was just peremtory, summary dismissal Well, I know how hon Members feel if someone wants to be a State Minister, if he is not made a Deputy Minister, he goes on strike, we have seen that in this very House It is in that situation that I found those police officers From my talk with them I felt that they were not only patriotic but they were highly intelligent people

THE VICE-CHAIRMAN (SHRI M P BHARGAVA) May I request you to put your question?

SHRI BHUPESH GUPTA The quescoming Now Ι found they were amenable to discipline They wanted a settlement They wanted to talk the Home to Minister and that is why they came But the Home Minister whatever reasons or may be advised by his officers decided not to meet them Mr Vice-Chairman, I ask How 15 it that the police were violent and very aggressive but when the arrest took place were very peaceful and

nothing happened? Do I understand that they mounted cannons just flighten the policemen out of their life so that they would surrender or that they were peaceful and they arrested them, even at that time they were peaceful so that no incidents, no disturbances took place? The fact that arrests took place in a peaceful manner shows that the policemen came there with no intention except to present and formally press their demands Then I should like to know this We met the Prime Minister We also looked into their grievances it not a fact that the Government itself came to the conclusion that the officers concerned of the Police Force had neglected the policemen, rank and file especially, had not looked their demands and in fact had treated some of the policemer—rank file-in a very harsh and unsympathetic manner as a result of which the grievances accumulated and sought an outlet in such peaceful presentation of how they felt, before the Home Minister's house This is about all

Finally I would like to know this Is it not the concern of the Home Minister to think as to how is it that the Police Force-we know at cost what it means and what kind of Force you have trained—even that Police Force trained by them conditioned by them, had to go into such action, some thousands of them? Does it not show that there must be something rotten in the Police administration at the top, something very inhuman or unsympathetic? If that is so, was it not proper for the Home Minister to take a larger view of this matter and gone into the question and tackled the problem of the rank and file of the police officers in a manner, not in the way in which he did but in a different way? Why is that so? The only thing I can say is that the Home Minister forgot that he was Home Minister in a parliamentary system He thought ne was a super-DIG or IG That is the trouble

VICE-CHAIRMAN M P. BHARGAVA): Mr. Gupta, is all this a question? You referred me to the rules the other day. Is this all a question? If you say it is a question, I will say that it is....

SHRI BHUPESH GUPTA How can I say?

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): No. If you want enforcement of the Rules, please be within the Rules also.

SHRI BHUPESH GUPTA: Question is question. Is it not a fact that the trouble arose that at the political level the Home Minister for the time being under some evil influence, it seems. became a super-I.G. rather than the Home Minister of a parliamentary system?

SHRI Y. B. CHAVAN: No.

SHRI BHUPESH GUPTA: Then he (Interruptions) You do not accept?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Murahari.

श्री गोडे मुराहरि: जहां तक कि पुलिस की उकसाने की बात है, मेरे ख्याल मे जो दो घटनाएं हुई पुलिस के साथ कई महीनों से उनकी डिमान्डों पर विचार न होना, था सरकार के कानून के मुताबिक उनका जो एसीसियशन बना उसके जो पदाधिकारी थे उनके खिलाफ जो कार्यवाही की गई सरकार की स्रोर से वह जिम्भेदार है। उसके बाद जैसा उन्होंने बताया, कुछ राइफलें लेकर उनको डिसम्रामं किया गया। तीन चीजें है उनकी उकसाने के लिए जिम्मे-दार। यह कहना कि किसी राजनीतिक पार्टी ने उनको उकसाया है, यह सरकार झठ है, गलत होगा। जहां तन्द्र में जानता हं, प्रलिस का जो मामला चला ना रहा है--क्योंकि डा० लीहिया के पास कई पुलिस वाले ग्राते जाते हैं क्योंकि उनकी सुनवाई कही नहीं होती . . .

787 R.S.D.—9.

उपसभाध्यक्ष (श्री महाबीर प्रसाद भागव): अपने प्रश्न पर आइए।

Discussion

श्री गोडे मुराहरिः सरकार के पास जाते है कोई सुनवाई नही होती, होम मिनिस्टर के पास जाते है कोई सुनवाई नहीं होती। जैसा भूपेश गुप्त ने कहा, होम मिनिस्टर खद श्राई० जीं॰ जैसा वर्ताव करने लगेंगें तो स्नवाई कहां होगी। इसलिए वें तंग श्राकर कई महानों के बाद डा 0 लोहिया के पास या किसी और के पास भाए हैं। कई महीनों से यह मामला चलता आ रहा है, इस चीज को मैं उनका तरफ से कह सकता है। कोई राजनीतिक उकसाव है, यह मैं मानने के लिये तैयार नहीं हूं। जहा तक उकसाव का बात है, डा 0 लोहिया ने बारबार कहा कि तुम लोग ऐंसा रास्ता न श्रष्टितयार करो जिस से किसा बात में तेजी आए।

श्रीमती विद्यावती चतुर्वेदी (मध्यप्रदेश) श्राप डा ्रेलोहिया की इतनी सफाई क्यों दे रहे हैं ?

श्री गोडे मुराहरिः ग्रगर हम उकसाना चाहेंगे तो उकसायेंगे स्रीर जब उकसायेंगें तो श्राप लोग यहां नहीं रहेगे।

(Interruptions)

लेकिन जब श्रापके पास कोई चीज नहीं है भ्रौर स्रापके पास कोई सफाई नहीं है तो खाली कह दिया कि राजनीतिक दलों ने उकसाया है।

उपसभाष्यक्ष (थी महाबीर प्रसाद भागंव) : गोडे मुराहरि जो, अपने प्रश्न पर ग्राइए।

श्री गोडे मुराहरि : मै प्रश्न पर ग्रा रहा हं। मैं सरकार से जानना चाहता हूं कि जो ग्राजकल परिस्थिति है उसमें क्या सरकार ग्राजकल जो जेल में बन्द हैं उन पुलिस कर्मचारियों को रिहा करके, उनकी भागों पर विचार करते, उनके जो केसेज वगैरह हैं, उनमें बाधा न पद्भा कर उनके

साथ इनसानियत का व्यवहार करने के लए तैयार है या नहीं? यह मेरा प्रश्न है।

SHRI Y. B. CHAVAN: The cases are in the court and the Government wil go according to the process of law.

SHRI BHUPESH GUPTA: You can withdraw that.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Thengari.

SHRI G. MURAHARI: Sir . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have called Mr. Thengari.

SHRI D. THENGARI (Uttar Pradesh): The Prime Minister has laid great stress upon discipline. That is one aspect of it. I would like to know whether he has enquired into another aspect, namely, whether tactlessness and high-handedness of some particular officials were also responsible for provoking the police, whether that aspect has been enquired into? That I should like to know specifically.

Secondly, now that the agitation has been called off and the Minister has rightly said that right from the smallest constable up to the hon. Minister, all belong to one family—he is preserving the family of India—may I know what measures have been adopted after the calling off of the agitation up to this day, by the Home Minister for the redressal of their grievances? At least has any move been initiated in that direction? That is number two

Thirdly when this Police Forces Bill was under discussion it was clearly stated that if the police are to be deprived of the trade union rights, some appropriate machinery must be devised for redressal of their grievances and also for mutual consultations. In the absence of such a machinery, aggravation of the discontent was but natural. Will the Government consider setting up of such a machinery in the near future?

SHRI Y. B. CHAVAN: I thought I had explained these points. I will answer his last point first, that the association of the policemen was recognised, its constitution approved and its office-bearers properly elected and it had started functioning quite all right. So there was no question of any lack of any organisation which can look after their problem. It was there. It was a representative body.

The second point that he mentioned was whether any steps have been taken or not. As I said, this Khosla Commission and its report is one of the most important steps, because allowances and pay scales were the mort important controversial aspects of the matter. The Commission has gone into them and made certain recommendations. That has to be gone into. About the other steps to be taken, I mentioned the housing problem and other problems. They have also been gradually dealt with. About whether tactlessness and high-handedness were responsible for the present trouble, I would say 'no'. I do not say that there was not or there cannot be any but on this occasion which ultimately led to their morcha, etc, high-handedness was not responsible.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The discussion is over. The House stands adjourned till 11 AM. tomorrow.

The House then adjourned at forty-eight minute_s past five of the clock, till 11 A.M. on Tuesday, the 6th June 1967.